

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 3751/Del/2019  
Assessment Year : 2015-16**

**NIHAL CHAND JAIN &  
SONS HUF,  
C/64, ASHOK VIHAR,  
PHASE-I,  
DELHI – 110 052  
(PAN: AACHN2446R)  
(Appellant)**

**Vs. ITO, WARD 34(3),  
NEW DELHI**

**(Respondent)**

Appellant by : Ms. Akriti Dhawan, Adv.  
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **30.03.2021**  
Date of pronouncement : **30.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-12, New Delhi.

2. The Assessee's A.R. vide his letter dated 25.03.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 30<sup>TH</sup> March, 2021.

Sd/-

**(KUL BHARAT)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

